

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 103**

**IA(I.B.C)/906(CH)2024**

**And**

**CP (IB) No. 22/Chd/Pb/2021**

**IN THE MATTER OF:**

**Jammu and Kashmir Bank** ... **Petitioner**

**Versus**

**Rajinder Kumar** ... **Respondent**

**Under Section: 95(1), 99, IBC 2016**

**Order delivered on 08.07.2024**

**CORAM:**

**SHRI. UMESH KUMAR SHUKLA,**  
**HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,**  
**HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Mr. Mayank Mathur, Advocate.

**For the Resolution Professional** : Mr. Vishal Hirawat, Advocate.

**For the Personal Guarantor** : None.

**ORDER**

**IA(I.B.C)/906(CH)2024**

This is an application filed by RP under Rule 11 of NCLT Rules, 2016 to place on record the report filed under Section 99 of IBC, 2016. The same is taken on record subject to just exceptions. Thus, IA(I.B.C.)/906(CH)2024 is disposed of and be tagged with the main petition for reference purpose.

**CP (IB) No. 22/Chd/Pb/2021**

The affidavit of service be filed by the learned counsel for the RP within one week. If served, objections to the report, if any, be filed within one week with a copy in advance to the counsel opposite. Response, thereto, if any, be

filed within one week thereafter with a copy in advnce to the counsel opposite.

List on 08.08.2024.

Sd/-  
**(UMESH KUMAR SHUKLA)**  
**HON'BLE MEMBER (T)**

Sd/-  
**(HARNAM SINGH THAKUR)**  
**HON'BLE MEMBER (J)**